

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:1913

ANSWERED ON:23.07.2014

PROVISIONS OF CRZ

Chavan Shri Ashok Shankarrao

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the key provisions of the Coastal Regulation Zone (CRZ) Notification, 2011;
- (b) whether the clearance issuance mechanism as per new CRZ Notification is based on the pollution potential of the projects within the CRZ areas
- (c) if so, the details of the mechanism for the projects which have low pollution potential and do not attract provisions of Environmental Impact Assessment Notification;
- (d) whether Maharashtra Government has demanded for revision of issuance process for the projects which attract provisions of CRZ Notification, 2011; and
- (e) if so, the details thereof and the reasons for delay in the decision and the time by which it is likely to be revised?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) The Notification declares Coastal stretches of 500m from High Tide Line (HTL), the stretch between Low Tide Line (LTL) & HTL and water portion up to 12 nautical miles as Coastal Regulation Zone (CRZ). It also declares 100 m or width of the creek and backwater and distance up to which tidal effect of the seas is experienced in rivers, creeks and backwaters as Coastal Regulation Zone.

The main objectives of the CRZ Notification 2011 are to ensure livelihood security to the fishing communities and other local communities living in the coastal areas, to conserve and protect coastal stretches and to promote development in a sustainable manner based on scientific principles, taking into account the dangers of natural hazards in the coastal areas and sea level rise due to global warming.

The Notification provides the clearance issuance procedure for various categories of projects including details of documents required to be submitted by the project proponent for obtaining CRZ clearance from Government of India/State Governments/Union Territories (UTs).

(b) and (c) The para 3 of the Coastal Regulation Zone (CRZ) Notification, 2011 prohibits certain activities within CRZ area such as setting up of new industries and expansion of existing industries, discharge of untreated wastes, storage of hazardous chemicals, etc. with certain stipulations. Para 4 of the CRZ Notification regulates permissible activities which inter-alia include foreshore facilities such as ports and harbors, jetties, quays, wharves, erosion control measures, breakwater, lighthouses; projects relating to Department of Atomic Energy; pipelines; building construction etc. As regards the permissible activities not listed in the Environment Impact Assessment Notification, 2006, the same require clearance from the Ministry of Environment and Forests.

(d) and (e) Yes, Sir. The request of Government of Maharashtra has been referred to an Expert Committee for examination.